

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "F": NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISIHI, ACCOUNTANT MEMBER**

ITA No.:- 4078/Del/2018
Assessment Year: 2012-13

Late Shri Vikas Jhunjunwala, Through L/H Sh. Parmeshwar Lal Jhunjunwala, R/o, 381, Niti Khand-3, Indirapuram, Ghaziabad Uttar Pradesh PAN ACTPJ6805B	Vs.	Pr. CIT Ghaziabad
(Appellant)		(Respondent)

Assessee by:	Shri Raj Kumar Agarwal, CA
Department by :	Shri Surender Pal, Sr. DR
Date of Hearing	01/08/2019
Date of pronouncement	01/08/2019

ORDER

PER AMIT SHUKLA, J.M.

This appeal has been filed by the assessee against the order of the Ld. Principal Commissioner of Income Tax, Ghaziabad dated 28.3.2018 for 2012-13 asstt. year.

2. At the outset the Ld. AR submitted that assessee has filed a letter requesting that this appeal may be allowed to be withdrawn for the reason that to avoid any litigation in the assessment, he is not interested to prosecute the appeal. Therefore, the appellant prays to withdraw the appeal.

3. The Ld. Sr. DR does not have any objection for the said request of the AR.

4. After considering the request submitted by the appellant and also Ld. Sr. DR do not have any objection, the appeal is allowed to be withdrawn.

5. In the result the appeal of the assessee is dismissed as withdrawn.

Pronounced in the open court on 1st August, 2019.

sd/-

sd/-

(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

(AMIT SHUKLA)
JUDICIAL MEMBER

Dated: 01/08/2019

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi